

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

IA Nos.276/2024, 286/2024, 817/2024, 931/2024
and
CP (IB) No. 315/Chd/J&K/2023

IN THE MATTER OF:

J & K Integrated Textiles Park Ltd.	...Petitioner
Vs.	
Silklon Synthetic Pvt. Ltd.	...Respondent

Under Section: 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

Order delivered on 11.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :	Mr. Anand Chhibbar, Senior Advocate Mr. Shikhar Sarin, Advocate Mr. Vishav Bharti Gupta, Advocate
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For the Intervener-PNB and Applicant in IA No. 276/24:	Mr. Harsh Garg, Advocate Ms. Ramneek Kaur Mann, Advocate
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For the Shareholders and Applicant in IA No. 286/24:	Mr. Nahush Jain, Advocate
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For the Corporate Debtor:	Mr. Viren Sharma, Advocate
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ORDER

A short note on the point of maintainability has already been filed in CP(IB) No. 307/Chd/J&K/2023. A date is requested by Ld. Counsel for the Petitioner for filing a note on maintainability of petition more particularly with reference to financial debt, unregistered agreement, and Board Resolution with supporting law. Let the same be done within two days. Ld. Counsel for Intervener/Shareholder is directed to file a

detailed chart under which sub-clause of Section 5(24) of the IBC mentions the corporate debtor being related party with the petitioner and relationship thereto along with supporting documents within two days by exchanging copies with each other. List on 16.07.2024 in the supplementary list.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)